
(2020) 07 SEBI CK 0019

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 173, 174 Of 2020, Appeal (L) No. 192 Of 2020

Jyoti Jha & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0019

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Yakshay Chheda, Majid Siddiqi, Nidhi Singh, Vidhi Partners, Pradeep

Final Decision : Disposed Of

Judgement

1. We have heard the matter through video conference. The respondent is allowed four weeks time to file a reply from today. Three weeks thereafter

to the appellant to file a rejoinder. The matter would be listed for admission and for final disposal on October 5, 2020. The respondent will indicate the

connection of Noticee No. 2 and 9 with Noticee No. 3, 4 and 5 in the reply.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present

appeal would be heard through video conference or through physical hearing depending on the prevailing situation.

3. In the meanwhile, if the appellant deposits 50% of the amount of the penalty within four weeks from today the balance amount shall not be

recovered during the pendency of the appeal. The amount so deposited shall be kept in an interest bearing account by the respondent and would be

subject to the result of the appeal. Both Misc. Applications for urgency and

interim relief are disposed of.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.